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Title: Issue raised by Member regarding taking up the Central Universities (Amendment) Bill, 2019 instead of discussion and voting on Demands for Grants under the control of the Ministry of Road Transport and Highways for 2019-20.

**HON. CHAIRPERSON:** We are taking up The Central Universities (Amendment) Bill, 2019.

**SHRI N. K. PREMACHANDRAN (KOLLAM):** Sir, I have a point of order. The financial business is listed in today's List of Business as item No. 21 i.e. discussion and voting on Demands for Grants under the control of the Ministry of Road Transport and Highways for 2019-20. As per Rules 220 and 221, when the financial business is incorporated in the List of Business, then, only after the completion of the financial business, the legislative business shall be taken up except the introduction of the Bill. You may kindly go through Rule 220. Rule 220 says:

“Notwithstanding that a day has been allotted for financial business under rules 207, 208, 218 or 219, a motion or motions for leave to introduce a Bill or Bills may be made and a Bill or Bills may be introduced on such day before the House enters on the business for which the day has been allotted.”

It means that only introduction of Bill is permitted when the financial business is listed in the List of Business. Also, Rule 221 gives ample powers and authority to hon. Speaker to conclude the financial business at the earliest. It is to protect the Government. I would like to know from the Government whether the financial bill or the financial business is more essential or this Bill is important. I would like to know whether this Bill is so important than the financial business of the Government. I would like a clarification from the Government. If Rules 220 and 221 are there, it is really a bar until and unless the Speaker directs it in a different way.

**HON. CHAIRPERSON :** Hon. Minister.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): प्रेमचन्द्र जी ने इश्यू तो वैलिड उठाया है, लेकिन इनके ध्यान में रहना चाहिए कि BAC is supreme.

**SHRI N. K. PREMACHANDRAN:** BAC is not supreme.

**HON. CHAIRPERSON:** Let him complete.

**SHRI ARJUN RAM MEGHWAL:** As regards consideration and allotment of time, the BAC is supreme. It is mentioned in the Rules. ...  
(Interruptions)

**SHRI N. K. PREMACHANDRAN:** Please do not mislead the House. BAC is not the supreme authority. Rules and Procedure is the supreme authority.

**SHRI ARJUN RAM MEGHWAL:** But who made the Rules and Procedure?

...(Interruptions)

**HON. CHAIRPERSON:** Hon. Member, let us first hear him.

**श्री अर्जुन राम मेघवाल:** बी.ए.सी. में यह तय हुआ था । बी.एस.सी में यह डिसाइड हुआ कि नेशनल हाइवे एण्ड रोड ट्रांसपोर्ट सोमवार को ले ले, यह बी.ए.सी ने डिसाइड किया था और बिल आज पास करेंगे । यह भी बी.ए.सी ने ही डिसाइड किया था ।

**HON. CHAIRPERSON:** The question which Mr. Premachandran has raised is that if the Government is willing to put the financial matters at a later time, then he is willing. That is what the Rules provide for.

**श्री अर्जुन राम मेघवाल:** इसे सोमवार को लेने के लिए रिक्वेस्ट की है...  
(व्यवधान)

**HON. CHAIRPERSON:** I do not think he has any objection. It is about the priority of the business.

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Today being a Friday, we just have one hour. Since it is a very small Bill, we would like to take this Bill and on Monday, we will continue with other work.

**डॉ. निशिकांत दुबे (गोड्डा):** मिस्टर प्रेमचन्द्र जी, इस हाउस के वरिष्ठ सदस्य हैं और इन्हें कानून के बारे में बहुत जानकारी है । रूल 389 यह साफ कहता है कि स्पीकर का सभी चीजों के ऊपर अधिकार है । यदि सरकार के साथ बात करके और यदि स्पीकर ने यह टाइम अलौट किया है तो इस पर कोई डिसकशन ही नहीं होना चाहिए...(व्यवधान)

**HON. CHAIRPERSON:** I would give the benefit of doubt to Mr. Premachandran. He has raised a valid point and the Government has

responded to it. Let us proceed.

Hon. Minister

**14.38 hrs**